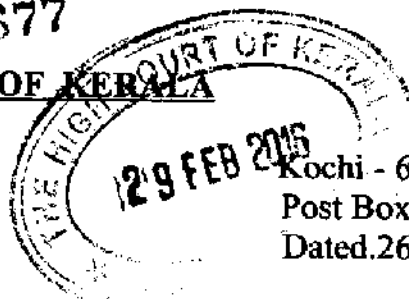


NEC  
Computer Cell

018677

**THE HIGH COURT OF KERALA**

Telephone No:0484-2562436  
No: H8-44187-15



Kochi - 682 031  
Post Box No.2600  
Dated.26/02/16

**QUOTATION NOTICE**

Quotations are invited for the supply and installation of one numbers of 2 KVA. 24 V. Sine Wave Inverter and 2 numbers of 100 AH, 12 V, Tubular Batteries for the Home Office of the Honourable Judge of the High Court under buy-back scheme in exchange of one number of old and unserviceable 1.2 KVA inverter with batteries.

**Description**

No	Item Specification	Quantity
1	Supply, Conveyance, Testing and Installation of 2 KVA 24 V Sine Wave Inverter with protection of overload, over voltage, undervoltage, short circuit etc. Necessary alarm indication with low/full battery charge, auto cutoff, bypass arrangements including giving connection to the 2 numbers of 100 AH, 12 V Tubular Battery as well to the D.B as required and making in good working condition including stand under buy-back scheme in exchange of one number of old and unserviceable 1.2 KVA inverter with batteries.	1 No
2	Supply, Conveyance, Testing and Installation of 2 numbers of 100 AH, 12 V, Tubular Battery	2 Nos

Last date and time of receipt of tender : 10-03-16 at 2.00 p.m

Tender opening date and time : 10-03-16 at 3.00 p.m

The following aspects will be considered while effecting purchase,

- 1.The items should have an OEM Certification.
- 2.The items should be of a reputed brand.
- 3.The inverter and battery should possess a minimum of 5 year warranty.

## Terms and Conditions

1. The quotation should be addressed to The Registrar (Administration), High Court of Kerala, Ernakulam in sealed cover with superscription as "H8- 44187-15 Quotation for the supply of inverter & batteries under buy-back scheme for the Home Office of the Honourable Judge" The last date for the receipt of the quotation is 10-03-16 up to 2.00 P.m and quotation will be opened on the same day at 3.00 P.m at the office of the Registrar (Administration), High Court in the presence of such quotationers or their representatives who may be present at the time.
2. Late quotations will not be accepted on any account. If the date fixed for opening of the quotations happens to be a Holiday the same shall be opened on the very next working day at the same time and place.
3. The rates quoted should be only in Indian currency. The quotations in any other currency are liable to rejection.
4. The price quoted should be inclusive of loading, unloading, transportation, installation & delivery charges, all taxes, duties, cess, which are or may become payable by the quotationer under the existing laws.
5. No representation for enhancement of rates once accepted will be entertained.
6. The price quoted shall remain firm for a period of 5 months from the date of opening of the tender.
7. Model of the items if required, is to be displayed at the expense of the quotationer. Quotationer should submit quotation in their commercial letter paper, also showing their experience in the supply and installation of items quoted. Exchange price for inverter and battery should be separately shown.
8. Every quotationer shall quote Model Name / Brand Name / Makers Name / Product Name and other Identification Mark of the items quoted. Every quotationer shall give the details of the aftersales maintenance service offered by them during warranty period as well as the terms and conditions and other details for the continuation of the maintenance service after the termination of warranty of the items quoted. Details of service personnel may also be indicated .
9. The Registrar (Administration), High Court of Kerala, reserves the right to reject all or any of the quotations without assigning any reason whatsoever.
10. The general conditions/rules in K.F.C and Stores Purchase Manual and the orders issued by the Government from time to time will be applicable to this quotation.

11. The successful quotationer should supply, deliver and install the items quoted after removing the existing inverter/battery at their own cost at the Home Office of the Honourable Judge of the High Court of Kerala located in Ernakulam as ordered by the Registrar (Administration) within 4 weeks from the receipt of the supply order in good condition to the satisfaction of the person duly authorised by the Registrar (Administration) in that behalf.

12. In case of any doubt and for any clarification with the terms and conditions regarding the quotation, please contact the H - Section , High Court.

13. Quotationers shall clearly specify whether the articles offered bear OEM Certification or not. In such cases, they shall produce copies of certification mark along with their tender in support of it.

Station: Ernakulam

Date: 26/02/16

*26/02/16*



D.G. Suresh  
Assistant Registrar (Hr.Gr)  
For Registrar (Administration)